

ORISSA ORDINANCE No. 7 OF 1978

THE ORISSA PANCHAYAT SAMITI (RE-ELECTION OF OFFICE-BEARERS) AMENDMENT ORDINANCE, 1978

[Promulgated by the Governor on the 18th August 1978 published in an extraordinary issue of the Orissa Gazette, dated the 19th August 1978.]

AN

ORDINANCE

TO AMEND THE ORISSA PANCHAYAT SAMITI (RE-ELECTION OF OFFICE-BEARERS) ACT, 1977

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Panchayat Samiti (Re-election of Office-bearers) Act, 1977, in the manner hereinafter appearing;

Orissa Act
9 of 1977.

NOW, THEREFORE in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-ninth Year of the Republic of India :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Panchayat Samiti (Re-election of Office-bearers) Amendment Ordinance, 1978.

(2) It shall come into force at once.

Amendment
of section 3.

2. In section 3 of the Orissa Panchayat Samiti (Re-election of Office-bearers) Act, 1977, in the proviso to sub-section (2) for the words "one year", the words "two years" shall be substituted.

Orissa Act
9 of 1977.

B. D. SHARMA

DATED THE 18TH AUGUST, 1978 GOVERNOR OF ORISSA